



Bulletin Part - II

No. 1

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

WEDNESDAY, 15 MARCH, 2017

DISSOLUTION OF THE SIXTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The following order made by the Governor on 14 March, 2017 is published for information:

No.1/7/2017-GAD-II (3)
March 14, 2017

ORDER

WHEREAS a general election has been held for the purpose of constituting a new Legislative Assembly for the State of Goa;

AND WHEREAS the results of the elections in all the Assembly constituencies in the said general election have been declared by Returning Officers concerned;

AND WHEREAS the term of the present Legislative Assembly of the State of Goa will expire on 18 March, 2017;

AND WHEREAS it is deemed expedient to dissolve the present Legislative Assembly of the State of Goa;

NOW, THEREFORE, in exercise of the powers conferred by sub-clause (b) of clause (2) of Article 174 of the Constitution of India, I, Mridula Sinha, Governor of Goa, hereby dissolve the present Legislative Assembly of the State of Goa, with immediate effect.

No.2

APPOINTMENT OF SPEAKER PRO TEM TO PERFORM THE DUTIES OF THE OFFICE OF THE SPEAKER

Shri Sidharth Sripad Kuncalienker, Member of the Goa Legislative Assembly has been appointed as Speaker *Pro tem* to perform the duties of the Office of the Speaker w.e.f.15 March, 2017(A.N.).

No. 3

SUMMONING OF THE FIRST SESSION, 2017 OF THE SEVENTH LEGISLATIVE ASSEMBLY

The Governor of Goa by her order dated 15 March, 2017 has summoned the First Session, 2017 of the Seventh Legislative Assembly of the State of Goa to meet at Assembly Hall on **Thursday, 16 March, 2017 at 11.30 a.m.**

No.4

CERTIFICATE OF ELECTION AND FURNISHING A STATEMENT OF PARTICULARS AND DECLARATION IN FORM-III

In connection with making and subscribing the prescribed oath or affirmation, members are requested to bring without fail the certificates of their election granted to them by the returning Officers under Rule 64 of the Conduct of Elections Rules, 1961.

Members are also requested to furnish to the Secretary, Legislature, a statement of particulars and declaration in Form-III as required under the Members of Goa Legislative Assembly (Disqualification on ground of Defection) Rules 1986 before making and subscribing an oath or affirmation and taking his seat in the House.

No. 5

OATH OR AFFIRMATION

Arrangements of sitting at the time of Oath taking and the procedure for making the oath or affirmation.

The Members are requested to occupy the seats in the Assembly ten minutes before the commencement of the House on Thursday, 16 March, 2017 as per the chart displayed on the notice Board in the lobby of the Assembly.

As soon as the bell stops ringing, the Speaker *Pro tem* will enter the Assembly Hall and take his seat on the dais. Thereafter the Secretary, Legislature will call the names of the Members for taking Oath or Affirmation Constituency-wise.

As soon as the name of a Member is called, he will proceed to the right side of the Secretary's table to take the Oath or Affirmation where the copy of the oath or affirmation (as the case may be), will be handed over to him on production of certificate of Election already checked by an Officer of the Legislature Secretariat. The Member will face the Chair while making the Oath or Affirmation and he will then proceed to the dais and shake hands with or wish the Chair who will give the Member permission to take his seat in the House. The Member will pass behind the Chair to the other side of the Secretary's table where he will sign the roll of Members. After signing the roll he will take his seat.

Copies of Bhagavad-Gita and Bible will be made available if the Members desire to have them at the time of taking oath or affirmation.

No. 6

GOVERNOR'S MESSAGE

Relevant extract from Letter No. G/3/2017/279 dated 15 March, 2017 of the Governor addressed to the Speaker, Goa Legislative Assembly is reproduced below for information of Members:

“In terms of clause (2) of Article 175 of the Constitution of India, I hereby send the following message for consideration in the Legislative Assembly:

- (1) That a floor test be held on 16.03.2017 for providing the majority, as early as possible, but surely during the course of the same day;
 - (2) The only agenda for the day would be, the holding of the floor test to determine whether the Chief Minister administered the Oath of Office, has support of the majority.
2. The result of the floor test may be conveyed to me immediately after conclusion of the floor test, and the entire proceedings of the House may be also sent to me.”

**ASSEMBLY COMPLEX
PORVORIM, GOA
15 MARCH, 2017**

**(N. B. SUBHEDAR)
SECRETARY, LEGISLATURE**

To:

All the Members of the Seventh Legislative Assembly of the State of Goa.